

APPLICATION FORM FOR SOVEREIGN GOLD BOND 2016-17 - Series I

(Put ✓ wherever required)

Name of Receiving Office														Name of Branch:																			
Мос	Mode of Subscription Cash Chequ											ue / DD Electronic Transfer																					
Grams of Gold Applied for									Cheque / Demand Draft Drawn on (Name of the Bank & Branch)									Cheque / Demand Draft No.							Dated								
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Ар	Applicant(s) Detail (in block letters) EXISTING RBI INVESTOR ID, IF ANY																																
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Nominee details- Nomination Form (as applicable) to be filled and attached

Depository participant details (to avail of option to hold the bond in demat form)

Depository Name	N	SDL	. (For NSD	L, enter	8 digit d	p ID follo	owed by	8 digit cl	ient ID,	For CDS	Lenter	16 digit o	lient ID)	
DP / Client ID															

Declaration: I/We hereby declare and undertake that (i) my/our aggregate investment in Sovereign Gold Bonds 2016-17 -Series I does not exceed 500 Grams during the financial year 2016-17 and (ii) the Information furnished in this application form is correct, (iii) I have read and understood the details of information for the investors as well as rights and duties of investors (copy attached). The agent/bank has explained the features of the scheme.

Signature 1st Applicant	Signature 2nd Applicant	Signature Guardian							
Date	Place								
		Date, Bank Stamp & Signature of the authorized official of the bank/Post Office							
In case of thun	nb impression. attestation by tw	<u>o witnesses</u>							
		Thumb Impression							
Witnesses: Name of 1st Witness	Name of 2nd Witness								
Address	Address								
Signature									
H.U.F. declaration (mandatory, if applicant is Karta of Hl	-								
I,, re Hindu Undivided Family and as such have full powers									

standing in the name of the HUF.

Specimen signature for and on behalf of the HUF (name of the HUF)

Place	
Date	

(Signature of the Karta with seal of HUF)

	For Office use only								
Date of receipt of Application (DD/MM/YYYY)	BLA No.	CIF No.	Date of Credit to Govt. A/C (DD/MM/YYYY)	Nomination registered on (DD/MM/YYYY)	HUF declara- tion obtained (Y/N)	Total limit declaration obtained (Y/N)	NEFT/ECS mandate obtained (Y/N)	Any other information	

or Office use only

Part of Form A

Information for Investors of Sovereign Gold Bond 2016-17- Series I

Item	Sovereign Gold Bond 2016-17 – Series I
1) Category of Investor	The Bonds will be restricted for sale to resident
	Indian entities including individuals, HUFs, Trusts,
	charitable institutions and Universities.
2) Limit of investment	Minimum subscription of 1 Gram and Maximum
	investment of 500 Grams per investor per annum.
3) Date of Issue of	Date of receipt of bond will be the same which is
bonds	inscribed on the holding certificate.
4) Forms of Bonds	De-mat and Physical (Certificate of Holding).
5) Interest Option	Half yearly Intervals. Interest will be credited
	directly in to the account mentioned in the
	application form or in the Account linked with the
	Demat a/c.
6) Post Maturity Interest	Post Maturity Interest is not payable.
7) Bank account	It is mandatory for the investors to provide bank
	account details to facilitate payment of interest
	/maturity value.
8) Nomination	The sole Holder or all the joint holders may
Facility	nominate a maximum of two persons as nominee.
9) Maturity period	8 years from the date of issue.
10) Premature	On the coupon dates from the 5 th year of issuance.
redemption	
11) Tradability	Trading of these bonds on stock exchanges/NDS-OM
	shall be notified.
12) Loans from banks	The holders of the said securities shall be entitled to
against the security of these	create pledge, hypothecation or lien in favour of
bonds	scheduled banks.
13) Application forms	Branches of all the scheduled commercial banks,
	designated Post offices, SHCIL and authorised stock
	exchanges.

Instructions for Investors/ Applicants

- a) Application should be complete in all respects.
- b) Incomplete applications may be rejected or delayed till full particulars are available.
- c) In case the application is submitted by a Power of Attorney (POA) holder, please submit original POA for verification, along with an attested copy.
- d) In case the application is on behalf of a minor, please submit the original birth certificate from the School or Municipal Authorities for verification, together with an attested copy.
- e) Please note that nomination facility is available to a Sole Holder or all the joint holders (investors) of an SGB.
- f) In case nominee is a minor, please indicate the date of birth of the minor and a guardian can be appointed.
- g) Nomination facility is not available in case the investment is on behalf of minor.
- h) Please provide bank account details for receiving payment through Electronic mode.
- i) Please notify the change of bank account, if any, immediately.
- j) POST MATURITY INTEREST IS NOT PAYABLE.
- k) Indicate your date of birth.

Rights of the Investors

- a) Holding Certificate will be issued to the investor.
- b) The interest on the bond is paid half-yearly. The servicing of the Interest will be done through the bank account provided in the Application form or through the A/c linked to the de-mat, as the case may be.
- c) Application forms for investments under Sovereign Gold Bonds 2016-17 Series I are available on the website at www.rbi.org.in/finmin.nic.in
- d) A sole holder or all the joint holders may nominate maximum of two nominees to the rights of the bonds.
- e) The nomination will be registered at the Office of Issue and a Certificate of Registration will be issued to the holder.
- f) The nomination can be altered by registering a fresh nomination.
- g) The existing nomination can be cancelled by a request to the Office of Issue.
- h) The investor is entitled to receive repayment amount within five clear working days from the date of tender of application for early redemption.

In case the bank does not comply with the above, you may lodge a complaint in writing in to the nearest office of Reserve Bank of India as under:

THE REGIONAL DIRECTOR, RESERVE BANK OF INDIA, CONSUMER EDUCATION AND PROTECTION DEPARTMENT/ BANKING OMBUDSMAN (LOCATION)

YOU MAY ALSO ADDRESS YOUR COMPLAINT TO:

THE CHIEF GENERAL MANAGER INTERNAL DEBT MANAGEMENT DEPARTMENT CENTRAL OFFICE FORT, MUMBAI-400 001, MAHARASHTRA

Disclaimer: - I have read and understood the details of information for the investors as well as rights and duties of investors. The agent/bank has explained the features of the scheme to me.

Signature of the applicant